IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

CP No. 733/2017

Under section 252 of CA 2013

In the matter of

Shamli Scientific Instruments Pvt. Ltd.
Flat No. 8, Wing-D, Prajakta
Apartment, Near Vittal
Mandir, Karvenagar,
Pune- 411 052. Petitioner

v/s.

The Registrar of Companies, Pune
PMT Building, 3rd Floor
Deccan Gymkhana
Pune – 411 004. ... Respondent.

Order delivered on 19.12.2017

Coram:

Hon'ble Mr. B.S.V. Prakash Kumar, Member (Judicial) Hon'ble Mr. V. Nallasenapathy, Member (Technical)

For the Petitioner: Mr. Milind Kolhatkar, Director in Person.

For the Respondent: None

Per: V. Nallasenapathy, Member (Technical)

ORDER

- 1. This company petition is filed by Milind M. Kolhatkar, Director of Shamli Scientific Instruments Pvt. Ltd. seeking relief against the respondent to restore the name of the company in the register of companies maintained by the Respondent.
- 2. The Petition reveals that the name of the company was struck off from the Register of Companies maintained with the Respondent. The Petitioner submits that the annual filing with the Respondent for the year 2015-16 was not done

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within the stipulated time due to oversight and inadvertence. It was further stated that the company has been filing its income tax, sales tax, service tax, LBT/GST returns regularly. The Petitioner enclosed invoices and bank statement

to prove that the company is in existence and doing business.

- 3. On hearing the submissions of the petitioner in person, Report of the ROC, Pune and on perusing the documents filed, it is clear that the Company is in operation and unless otherwise the relief is given to the company, the employees and the customers of the company will be put to great hardship.
- 4. Accordingly, the Respondent is directed to restore the name of the company forthwith in the Register of Companies maintained by him subject to the condition the Petitioner Company will deposit a sum of ₹2,00,000 as cost immediately with ROC, Pune and will file the pending financial statements and annual returns with the Respondent within a period of 30 days from the date of receipt of this order, failing which this order will stand withdrawn automatically.
- The Petition is disposed of in the above terms.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)